

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-47/97 in
MA-553/97
OA-2051/94

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New Delhi this the 17th day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Pooran Chand Chhatwani,
S/o Shri Ramandas Chhatwani,
AF/84-C, Janta Flats,
Shalimar Bagh,
New Delhi. Petitioner

(through Sh. B.S. Mainee, advocate)

versus

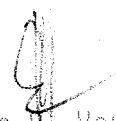
1. Shri Vimal Chand Sinha,
General Manager,
Central Railway,
Bombay V.T.
2. Shri Brij Mohan,
Divisional Railway Manager,
Central Railway,
Bhopal. Respondents

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the petitioner says
that the order complained against has been
substantially complied with and if any infraction is
still left over, liberty is given to him to re-agitate
the matter in an appropriate forum. With these
observations, this contempt petition is disposed of.
Notice issued to the respondents is discharged.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)